

inasmuch as the Ministry has taken so long in coming to a decision?

**Shri Jagjivan Ram:** I have not got the number, but all eligible persons according to the rules framed by the Home Ministry have been re-employed. Only in six cases, re-employment has been effected, but only the fixation of the salary is under examination in consultation with the Home Ministry.

**Shri Sinhasan Singh:** May I know whether Government have got any figures to show how many of these applicants had applied for reinstatement on account of political activities but where it was found to be otherwise than political activities? How many were reinstated because of political activities and how many otherwise? Has the Government any figures to show how many people applied on the ground of political activities but where it was found that they had been dismissed otherwise than for political activities? How many such cases are there?

**Shri Jagjivan Ram:** I have not got that figure. It will take sometime to collect it. But one or two cases have come to my notice which my predecessor examined and I also examined. There is persistent demand from the employees, and all the materials on or record show that their cases had nothing to do with any political activity.

#### Allowance for T.B. Patients

\*1549. { <sup>+</sup> Shri S. M. Banerjee:  
Shri Tangamani:

Will the Minister of Transport and Communications be pleased to state:

(a) whether after expiry of leave with pay a T.B. patient gets allowance of Rs. 50 in the case of dock labour employee and Rs. 30 to Rs. 50 in the case of railway employee;

(b) if so, whether such benefit has been extended to the Posts and Telegraphs employees suffering from T.B.;

(c) if not, whether Government propose to extend the facility to P. & T. employees also?

**The Minister of Transport and Communications (Dr. P. Subbarayan):**

(a) Yes, only the workers of the Dock Labour Board, Calcutta and the Railway employees.

(b) No.

(c) Yes; but financial assistance on an *ad hoc* basis is proposed to be given.

**Shri S. M. Banerjee:** May I know what are the concessions which are given to the T.B. patients who are employees of the P. & T., at present?

**Dr. P. Subbarayan:** We found the concessions inadequate; so we are establishing the welfare fund from which *ad hoc* grants will be given, as stated in answer to part (c) of the question.

**Shri S. M. Banerjee:** A T.B. patient who is employed under the P. & T. is allowed 18 months' leave for improvement or for recovery. I want to know whether he is paid any allowance during this period of leave, and whether such leave is given.

**Dr. P. Subbarayan:** The period of leave depends upon the state of the patient. Of course we give an allowance to him during the time of his leave, but it may not be as much as is given by the railways or the Dock Labour Board.

#### Misappropriation of Funds

\*1550. { <sup>+</sup> Shri S. M. Banerjee:  
Shrimati Parvathi  
Krishnan:  
Shri Achar:

Will the Minister of Railways be pleased to state:

(a) whether the Special Police Establishment has detected misappropriation of Rs. 20 lakhs in the execution of a railway project for the doubling of track in the Godhra-Ratlam sector of the Western Railway;